

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.137/MP/2023

Subject : Petition under Section 79 and Section 11(2) of the Electricity Act, 2003 read with Regulation 111-113 of the CERC (Conduct of Business Regulations) 1999 seeking recovery of energy charges for the power procured in the month of December, 2022, in terms of the directions issued by the Ministry of Power, Government of India under Section 11 of the Electricity Act, 2003.

Petitioner : IL&FS Tamil Nadu Power Company Ltd.

Respondents : TANGEDCO and Anr.

Petition No. 75/MP/2023

Subject : Petition under Section 79 and Section 11(2) of the Electricity Act, 2003 read with Regulation 111-113 of the CERC Conduct of Business Regulations, 1999 seeking recovery of Energy Charges from Respondent No. 1/ TANGEDCO for the power procured in the month of December, 2022, in terms of the Directions issued by the Ministry of Power, Government of India.

Petitioner : Coastal Energen Private Limited (CEPL).

Respondents : Tamil Nadu Generation and Distribution Co. Ltd. (TANGEDCO).

Date of Hearing : **20.3.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Neeraj Malhotra, Sr. Advocate, CEPL
Shri Hemant Singh, Advocate, IL&FS & CEPL
Shri Biju Mattam, Advocate, IL&FS & CEPL
Ms. Lavanya Panwar, Advocate, IL&FS & CEPL
Ms. Ankita Bafna, Advocate, IL&FS & CEPL
Ms. Anusha Nagarajan, Advocate, TANGEDCO
Ms. Aakanksha Bhola, Advocate, TANGEDCO
Shri Rahul Ranjan, Advocate, TANGEDCO

Record of Proceedings

Since the order in Petition No. 137/MP/2023 (which was reserved on 9.10.2023) could not be issued prior to one Member of this Commission, who formed part of the Coram, demitting office, the matter has been re-listed for the hearing.

2. At the outset, the learned counsels for the parties submitted that since the pleadings and arguments have been completed in both Petitions, the Commission may reserve its orders in them.
3. Based on the request, the Commission permitted the parties to file their respective written submissions, if any, within a week with a copy to the other side.
4. Considering the submissions of the learned counsels for the parties, the Commission reserved the matters for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)